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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.382 of 1993

Date of Decision: 27.7.1993

D.K.Bhattacharjee

Applicant(s)

VERSUS

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches
of the Central Administrative Tribunal or not ?

MEMBER (ADMINISTRATIVE)

27.7.93

VICE-CHAIRMAN

27.7.93

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Respondents

For the applicant:

M/s. Deepak Misra
A.Deo
B.S.Tripathy
P.Panda
D.K.Sahoo
A.Mishra
Advocates

For the respondents

C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

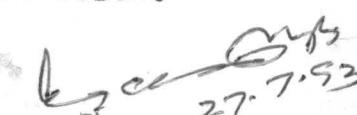
MR .K.P.ACHARYA, VICE-CHAIRMAN: We do not like to keep this matter unnecessarily pending, and therefore, with the consent given by the counsel for both sides, we have heard this case on merits and propose to dispose it of finally.

2. The case of the petitioner is that he is not being given the benefit of Fourth Pay Commission Report for which he has filed a representation addressed to the Divisional Railway Manager, South Eastern Railway, Chakradharpur, on 16.9.1991. The representation has not since been disposed of.

3. We would direct the Divisional Railway Manager, South Eastern Railway, Chakradharpur to dispose of the representation filed by the petitioner within 45 days from the date of receipt of a copy of this judgment. Thus the application is accordingly disposed of. No costs.


MEMBER (ADMINISTRATIVE)

27.7.93


VICE-CHAIRMAN

27.7.93

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 27.7.1993/B.K.Sahoo